

Shri Lal Bahadur Shastri: The broadcasts from Pakistan generally have not been very helpful; but I am prepared to agree with the hon. Member that during this interim period when another meeting is to take place, we should draw the attention of the Pakistan Government to this matter and suggest to them that at least during this period nothing should be said which would create or aggravate communal feelings in the two countries.

Shri Hem Barua: Was there no understanding like this?

Mr. Speaker: Order, order. Shri Ajit Prasad Jain.

Shri Hem Barua: Was there no understanding that nobody should indulge in this kind of propaganda?

Shri Lal Bahadur Shastri: Yes.

Shri Hem Barua: There was. Then what.....

Mr. Speaker: Order, order. Questions and answers are going on directly.

Shri Hem Barua: He says that there was an understanding like that.

Mr. Speaker: I have not allowed that.

Shri A. P. Jain: Of the 19 lakhs of Muslims—I hope, I am quoting the figure correctly—who have gone over from India to East Pakistan, how many have come back and how many Pakistan nationals are here in India on passport who have overstayed and without passport.

Shri P. S. Naskar: I require notice.

Mr. Speaker: Next question. Shri Surendranath Dwivedy.

श्री कछबाय : अध्यक्ष महोदय, यह बड़े महत्व का सवाल है। मैं कई दफा खड़ा हुआ हूँ। मुझे भी एक पूरक प्रश्न पूछने का मौका दिया जाए। (Interruption).

Shri P. N. Kayal: In view of Shri Anthony's false stories about atrocities committed on Christians in India the other day, I want to know whether Government have got any information that any Christian has migrated to East Pakistan so far.

Mr. Speaker: Order, order. I have gone to the next question.

Special Audit of Orissa Government Accounts

*1073. **Shri Surendranath Dwivedy:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 920 on the 5th March, 1964 and state:

(a) whether the Director of Inspection attached to the Office of the Comptroller and Auditor General of India who was deputed to conduct a special audit of transactions relating to certain purchases by the Government of Orissa has submitted his report to the Comptroller and Auditor General of India;

(b) whether there is any truth in the report published in the *Eastern Times*, Cuttack dated the 5th March, 1964 to the effect that the State Government would have saved Rs. one crore and twenty-seven lakhs had the purchases not been made through the "Orissa Agents"; and

(c) if the above report is true, the action proposed to be taken by the Central Government on the basis of information revealed during the course of investigation?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha: (a) No, Sir.

(b) and (c). As the audit report is not yet finalised, it is not possible to say how far the Press report is correct.

Shri Surendranath Dwivedy: May I know whether he has submitted any preliminary report if it is not finalised?

Shrimati Tarkeshwari Sinha: Actually, he was asked to examine the report in regard to Orissa Agents. After-

wards, it was also decided that he should also do the special audit of Kalinga Tubes and Kalinga Industries. All these reports are being awaited now.

Shri Surendranath Dwivedy: She has not replied to the question.

The Minister of Finance (Shri T. T. Krishnamachari): According to the normal rules of the Indian Audit and Accounts Department, the audit report of the Special Officer would be sent to the Government of Orissa. Important matters, if any, will be included in the annual audit report submitted to the Governor of Orissa. So far there is no information.

Shri Surendranath Dwivedy: Am I to understand that this report will not be submitted to the Auditor-General at all? I would also like to know this. In the previous reply it was stated that this enquiry or audit of certain transactions relating to the Government of Orissa is being done. May I know what are the transactions about which this audit is being done?

Shri T. T. Krishnamachari: I am not aware of the transactions. Of course, the report will be submitted by the Auditor General to the Government of Orissa. It will also be included in the Audit Report to the Government of Orissa. I have no information about the transactions.

Shri Surendranath Dwivedy: They have no information of the transactions?

Mr. Speaker: What should I say?

Shri Surendranath Dwivedy: The House will know nothing.

Mr. Speaker: The Auditor General has to report to the State Government.

Shri Surendranath Dwivedy: The report may be submitted to the State Government. But what are the transactions for which this audit is being done? That is also not available. It is strange.

Shri S. M. Banerjee: I wish to know whether some of the transactions were very shady and the ex-Chief Minister of Orissa was involved in it and, if so, whether after the submission of this report this question will also be referred to the Attorney-General for his opinion whether the case could be pursued against him.

Mr. Speaker: What would happen afterwards cannot be said now. The first part of the question may be answered.

Shri T. T. Krishnamachari: When the Auditor-General submits the report to the Government of Orissa, we can ask for a copy of the report.

Shri S. M. Banerjee: Whether the ex-Chief Minister was involved.

Mr. Speaker: Let the report come first.

Shri Hem Barua: Is it a fact that the audited accounts pinpointed one thing that money to the tune of crores of rupees has been spent through the agencies in the name of the wife of Mr. Patnaik and the wife of Mr. Biren Mitra and, if so, whether this matter is going to be examined by the State Public Accounts Committee and in case it is going to be examined whether it is in the knowledge of the Government that by now they have reorganised the Public Accounts Committee and taken out all those Congressmen who are of independent views?

Mr. Speaker: Order, order. What can the Centre do in the constitution of the State Public Accounts Committee?

Shri Hem Barua: The first part of my question may be answered. Whether the audited accounts have pinpointed . . .

Mr. Speaker: He should put a straight and simple question. He put three or four questions together. How can it be replied to?

Shri Hem Barua: I am trying to learn the new technique.

Mr. Speaker: There is nothing to learn. We can learn much from him.

Shri Hem Barua: No, Sir. The question is this.....

Shri D. C. Sharma: Will it not bring down the tone and the standard of Lok Sabha if he talks about wives of other people who are not present here?

Shri Hem Barua: I shall leave it to Mr. Sharma to contact them directly. May I know whether . . .

Mr. Speaker: Was there some complaint against the Chief Minister and his wife?

Shri T. T. Krishnamachari: I am not aware.

Shri Hem Barua: That was not my question. The question was . . .

Mr. Speaker: I will not allow more.

Shri D. C. Sharma: May I know what had prevented the Government from doing this work so far and whether the Government will expedite this work as this is coming again and again on the floor of the House.

Shri T. T. Krishnamachari: The constitutional position should be familiar to the hon. Members. The Auditor-General occupies an independent position. He occupies the same position vis-a-vis the Government of India as he occupies vis-a-vis the Government of Orissa. He has been asked in this instance to make a report. Naturally, he will report to the Orissa Government. We can ask for a copy. All that the Government of India could do is to obtain the information and pass it on to the hon. Members of the House. The Government of India is not directly concerned with the affairs of Orissa excepting so far as special responsibilities are concerned and this does not form part of the direct responsibility of the Government of India.

Shri Ranga: I am glad the Finance Minister has once again reaffirmed the independence of the Auditor-General. But I would like to know, when there is already the Accountant-General

functioning under the Comptroller and Auditor-General of India in Orissa, why is it that he found it necessary to order a special inquiry? was it because the Orissa Government itself asked for it and, if so, was it because there were certain complaints made to the Orissa Government that the Orissa Government asked for this special inquiry?

Shri T. T. Krishnamachari: It is difficult for me to give a complete picture of cause and effect. It is perfectly obvious that the Auditor-General would not have acted *suo motu* because he might not have known about this matter, but I think that a request had come from the Orissa Government to the Auditor-General. Whether the Accountant-General is competent, or whether a special officer is to be appointed or not is a matter which is entirely within the purview of the Auditor-General's discretion.

बीकानेर में तापीय विद्युत् केंद्र

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*१०७४. { श्री श्रींकार लाल बोरवा :
श्री राम हरख यादव :

क्या सिंचाई व बिजली मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बीकानेर में १०० मैगावाट का तापीय विद्युत् केन्द्र स्थापित करने का विचार है ;

(ख) यदि हां, तो यह विद्युत् केन्द्र किस की सहायता से स्थापित किया जाएगा; और

(ग) इस कार्य के लिए केन्द्र सरकार कितनी तथा किस रूप में सहायता देगी ?

सिंचाई और विद्युत् मंत्रालय के सहायक सचिव (श्री सै० प्र० मेहदी) : (क) से (ग). बीकानेर के निकट पलाना पर एक १०० मैगावाट तापीय विद्युत् केन्द्र